

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 13 OF 2014

DATE OF DECISION:- 27th day of March, 2017.

CORAM:- HON'BLE Ms. B. BHAMATHI, MEMBER (A)

(Sheo Kumarlal Shrivastava)

(S.K.L. Shrivastava)

72 years,

Assistant Registrar ITAT Mumbai.

Residing at Mohalla Camp

Opp. Gayatri Pustak Bhandar

Station Road, At Post & Dist.

Umaria MP 484661.Applicant

(Applicant by Advocate: Shri. S.P. Kulkarni)

Versus

1. Union of India

and others through

Pay and Accounts Officer

Central Pension Sanctioning

Authority Central Pension

Accounting Office, Tirkoot-2,

Bhikaji Cama Place PO

New Delhi 110066.

2. Registrar

Income Tax Appellate Tribunal,

4th Floor, Old CGO Buidling,

101, Maharshi Karve Marg, Fort,

At PO Mumbai 400020.

....Respondents

(Respondents by Advocate Shri. V.S. Masurkar)

ORDER (ORAL)

Per: - Ms. B. Bhamathi, Member (A)

This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

"(a) The Hon. Tribunal may be pleased to allow the application of the Applicant by directing the respondents to grant compassionate appointment to applicant so as to win bread to the poor family of the applicant.

(b) The Hon. Tribunal may be pleased to declare that the order passed by the Respondents (Ann-A-01, A-03 and A-04) may please be set aside and quashed and to give compassionate appointment to applicant on the basis of guidelines (ANN-A-02) so as to win bread to the poor family of the applicant.

(c) To pass any other necessary orders in the facts and circumstances of case with cost of this OA.

(d) To award cost of this application."

2. This case was not on board and the records were called for. Shri. S.P. Kulkarni, learned counsel for applicant, appears and states vide Affidavit dated 27.03.2017 that all the prayers in the OA have since been granted vide order dated 09.06.2016 and the OA has became infructuous.

3. Shri. V.S. Masurkar, learned counsel for the respondents also confirms across the bar that the order of 09.06.2016 has been implemented.

4. It appears that this matter was pending, only because the respondents did not make available to the applicant the order nor was filed before this Tribunal.

5. Accordingly, OA No. 13/2014 is held infructuous and disposed of accordingly.

**Ms. B. Bhamathi
Member (A)**

sdp